

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

CP.No.88/2000

in

OA.No.160/1999

Date of order: 8-11-2000

Between:

N.Srinivas.

...Applicant

a n d

1. The Chief General Manager,  
Telecom, A.P.Circle,  
Hyderabad.
2. The Telecom District Manager,  
(Now changed as General Manager),  
Dept.of Telecommunications,  
Karimnagar Dist.,  
Karimnagar-505 002.
3. The Sub-Divisional Officer,  
Phones, Karimnagar Sub-Division,  
Dept.of Telecommunication,  
Karimnagar-2.

...Respondents

Counsel for the applicant - Mr.P.Kishore Rao, Advocate

Counsel for the respondents - Mr.B.Narasimha Sharma, Sr.CGSC

CORAM:

THE HON'BLE MR.JUSTICE D.H.NASIR : VICE-CHAIRMAN

AND

THE HON'BLE MR.M.V.NATARAJAN : MEMBER (ADMN.)

...

O r d e r

(Per Hon'ble Mr.Justice D.H.Nasir,V.C.)

Heard.

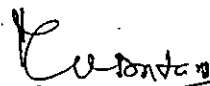
2. The learned standing counsel Mr.M.C.Jacob for Mr.B.N.Sharma for respondents makes a statement that the directions given by the Tribunal vide orders passed in OA.160/99, dt.8.9.99 have been complied with and ~~he~~<sup>he</sup> produce<sup>s</sup> a copy of the order

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2.

issued by them vide Lr.No.F-6.46/Vol.X/2000-01/89, dt.  
28.9.2000, which is directed to be taken on record.

3. In view of the fact that the orders of the Tribunal  
② have been though totally ②  
was complied with, we are of the opinion that no useful  
would  
purpose/survive for prosecuting the CP. Hence CP is closed.  
No costs.

  
(M.V. Natarajan)  
Member (Admin.)

  
(Justice D.H. Nasir)  
Vice-Chairman

Dated: 8th November, 2000

'SA'

(Dictated in open court)

  
60/11/00